

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
Mid-City Superstructures Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mid-City Superstructures Private Limited
2.	Date of incorporation of corporate debtor	07-08-2015
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. of corporate debtor	U45400MH2015PTC267260
5.	Address of the registered office and principal office (if any) of corporate debtor	Link Corner Mall, Junction OF 24TH & 33RD Road, Bandra West, Mumbai- 400050
6.	Insolvency commencement date in respect of corporate debtor	19-04-2024 (order downloaded on 20-04-2024)
7.	Estimated date of closure of insolvency resolution process	16-10-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	VCAN Resolve IPE LLP IBBI/IPE-0139/IPA-1/2023-24/50074
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wallstreet-1, Near Gujarat College, Ellisbridge, Ahmedabad 380006 ibc@vcanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Wallstreet-1, Near Gujarat College, Ellisbridge, Ahmedabad 380006 cirp.midcity@gmail.com
11.	Last date for submission of claims	04-05-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: cirp.midcity@gmail.com b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mid-City Superstructures Private Limited** on 19-04-2024 (Order downloaded on 20-04-2024).

The creditors of **Mid-City Superstructures Private Limited**, are hereby called upon to submit their claims with proof on or before 04-05-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Vinod Tarachand Agrawal



Partner

VCAN Resolve IPE LLP

IBBI/IPE-0139/IPA-1/2023-24/50074

AFA: AA1/50074/01/300625/10040 valid till 30.06.2025



Date: 20-04-2024

Place: Ahmedabad